BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EA NO. 2 OF 2026

IN

ORIGINAL APPLICATION NO. 125 OF 2025

IN THE MATTER OF:

NIRMAL KUMAR TRIPATHI ….APPLICANT

VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD &

ORS…… RESPONDENT

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	RESPONSE BY RESPONDENT NO. 2, DISTRICT MAGISTRATE, DEORIA, UTTAR PRADESH IN COMPLIANCE WITH ORDER DATED 27.01.2026 OF THE HON'BLE TRIBUNAL	
2.	A COPY OF THE SAID DM LETTER DATED 20.04.2026 IS BEING ANNEXED HEREWITH AS **ANNEXURE-1**	
3.	THE SAID NOC DATED 03.02.2003 ALONG WITH THE BYE-LAWS OF THE ZILA PANCHAYAT ARE COLLECTIVELY BEING ANNEXED HEREWITH AND	

	MARKED AS **ANNEXURE- 2**	
4.	A COPY OF THE CTO DATED 09.10.2024 IS BEING ANNEXED HEREWITH AS **ANNEXURE-3**	
5.	A COPY OF THE SAID UPPCB LETTER DATED 20.04.2026 ALONG WITH THE INSPECTION REPORT OF THE UPPCB ARE COLLECTIVELY BEING ANNEXED HEREWITH AS **ANNEXURE-4**	
6.	A COPY OF THE SAID NOTICE DATED 06.04.2026 IS BEING ANNEXED HEREWITH AS **ANNEXURE-5**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
EMAIL-bhanwar09jadon@gmail.com
PHONE NO.-6375115224

Date: 22.04.2026
Place: NOIDA

BEFORETHENATIONALGREENTRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EA NO. 2 OF 2026

IN

ORIGINALAPPLICATIONNO.125 OF 2025

INTHEMATTEROF:

NIRMAL KUMAR TRIPATHI ....APPLICANT VERSUS

UTTAR PRADESH POLLUTION CONTROL BOARD&

ORS.....RESPONDENT

RESPONSE BY RESPONDENT NO.5,DISTRICT MAGISTRATE, DEORIA, UTTAR PRADESH IN COMPLIANCE WITH ORDER DATED 27.01.2026 OF THE HON'BLE TRIBUNAL

I, Divya Mittal aged about 42 years w/o Shree Gagandeep Singh presently posted as District Magistrate Deoria, do hereby solemnly affirm and state on oath as under:

1. That I, the deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the original application, the Applicant has raised grievances regarding the operation of an illegal brick kiln named Mahaveer Brick Field, located at Village Sirsiya, Tappa- Patna, Pargana Shahjahanpur, Tehsil Sadar, District Deoria, UP, which is stated to be illegally operating in violation of the norms and conditions.

4. That in light of the Applicant's grievances, the Hon'ble Tribunal vide order dated 01.04.2025 had disposed of the OA by passing the following directions:

"3. Allegation which the applicant has made requires verification of facts at the ground level and if during the verification it is found that violation is done by respondent no.9 then appropriate action is required to be taken by respondent no.1. Applicant had already approached respondent no.1 by way

of the complaint dated 08.02.2025, therefore, we dispose of the OA directing the respondent no.1 to duly consider the complaint of the applicant, get the spot inspection done, ascertain the compliance of CTO conditions by respondent no.9 and take appropriate punitive and remedial action if respondent no.9 is found to be non-compliant. Let this exercise be completed within a period of three months and action taken report be submitted before Registrar General of the Tribunal through Email immediately after three months. If it is found necessary, matter will be listed before the Bench for consideration."

5. That subsequently, the Applicant had filed an EA which was listed for hearing on 27.01.2026, wherein the Hon'ble Tribunal directed the Deponent to file their reply/response to the EA. The relevant portion of the order has been reproduced herein:

"1. By way of this Execution Application, the applicant is seeking compliance of the order dated 01.04.2025 passed in Original Application No. 125/2025 wherein the applicant had made allegation against the illegal operation of the Brick Field by Respondent No. 9

2. The allegation of the applicant is that the aforesaid direction of the Tribunal has not been complied with."

II. REPLY IS AS FOLLOWS

A. <u>DIRECTIONS ISSUED BY THE DISTRICT MAGISTRATE</u>

6. It is submitted that vide letter dated 20.04.2026, the Deponent directed the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB) to apprise the Deponent what actions/steps have been taken in compliance of the orders of the Hon'ble Tribunal.

   A copy of the said DM letter dated 20.04.2026 is being annexed herewith as **ANNEXURE-1**

B. <u>ON SITE- INSPECTION CONDUCTED BY THE UPPCB</u>

7. It is submitted that vide letter dated 20.04.2026, the Regional Officer, UPPCB, Gorakhpur, informed the Deponent that an on-site inspection was carried out on 02.04.2026 by the UPPCB officials.

8. That the following was disclosed during the on-site inspection:

   i. That the aforementioned brick kiln M/s Mahavir Bricks Field (formerly M/s Shakuntala Bricks Field, and prior to that, M/s Mahesh Chandra Brick Kiln) has been established since the year 2003.

   ii. That, currently, Village Mathur Chhapar, with a population of approximately 500, is situated at a distance of about 1.5 km to the East of the brick kiln site. To the West, Village Sirsiya, with a population of approximately 5,000 is located at a distance of about 600 meters. To the North, Village Baripur, with a population of approximately 500 is

situated at a distance of about 800 meters. To the South, Village Bibichak with a population of approximately 500 is located at a distance of about 200 meters. To the Northeast, Village Kotwa, with a population of approximately 1,000 is situated at a distance of about 800 meters. To the Northwest Tola Mahadeva (Village Sirsiya) with a population of approximately 800, is located at a distance of about 700 meters.

iii. An application was submitted on 25.01.2003 by the brick kiln to obtain a No Objection Certificate (NOC) from the State Board. In pursuance of the said application, an inspection of the brick kiln site was conducted on 03.02.2003. **Following the inspection and upon finding that the brick kiln site was in compliance with the Bye-laws of the District Panchayat, Deoria, 1992, Clause 2(A), prescribed citing criteria being 200 meters away from the residential area, No Objection Certificate (NOC) was issued to the brick kiln by this office vide letter dated 03.02.2003.**

The said NOC dated 03.02.2003 along with the Bye-laws of the Zila Panchayat are collectively being annexed herewith and marked as **ANNEXURE- 2**

iv. Consent (Water and Air) has been issued to the brick kiln by the UPPCB vide letter dated 09.10.2024, which is valid for up to 31.07.2029.

A copy of the CTO dated 09.10.2024 is being annexed herewith as **ANNEXURE-3**

v. It was found that the brick kiln produces bricks at a rate of 20,000 bricks per day, utilizing sand and clay as raw materials. Coal, bio-briquettes, and wood are utilized as fuel at the brick kiln. At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site.

vi. Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control System. Port hole, platform, and a ladder were found installed on the chimney to facilitate the monitoring of air pollutants emitted from the brick kiln. No other source of air pollution such as DG set etc. was found installed at the brick kiln premises.

vii. The brick kiln has tree plantation in three directions of the premises: East, West, and South. During the inspection, the brick kiln representative stated that the tree plantation work across all four directions would be completed by the month of July.

A copy of the said UPPCB letter dated 20.04.2026 along with the inspection report of the UPPCB are collectively being annexed herewith as **ANNEXURE-4**

9. That further, a notice dated 06.04.2026 has been sent by the Regional Officer, UPPCB, Gorakhpur to the Project Proponent, M/S Mahavir Brick Field directing the unit to submit a compliance report regarding the specific conditions prescribed in the Consent to Operate dated 09.10.2024.

   A copy of the said notice dated 06.04.2026 is being annexed herewith as **ANNEXURE-5**

10. That the compliance status of the specific conditions as mentioned in the CTO dated 09.10.2024 is mentioned as under:

S. NO.	SPECIFIC CONDITIONS	COMPLIANCE STATUS
1	This consent is valid for existing source of emission and production of 20,000 bricks/day in name of M/s Mahaveer Bricks Field Old Name Shakuntala Bricks Field, Araji no.-985, Vill-Sirsiya, Tappa-Patna, Pargana-Shahjahanpur, Tehsil-Sadar, Distt-Deoria.	Capacity of Brick Kiln is 20,000 bricks/day and established on Araji no.-985, Vill-Sirsiya, Tappa-Patna, Pargana-Shahjahanpur, Tehsil-Sadar, Distt-Deoria.
2	Minimum 20% bio-briquette shall be used in place of coal as a fuel.	Coal, bio-briquettes, and wood are utilized as fuel at the brick kiln. At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site.

3	Solid waste generated from the brick kiln shall be disposed off in such a manner that river, surface water sources or ground water should not be polluted.	At the time of inspection, no solid waste found generating from brick kiln.
4	Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.).	The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.
5	The brick kiln shall ensure conversion of natural draft to induced draft brick kiln (with rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no. IPC-V(SSI)/Brick Kiln/2017 dated 27/06/2017.	The brick kiln representative stated that the conversion of natural draft to induced draft brick kiln (with rectangular kiln shape and ZIG-ZAG brick setting) at the end of this production session.
6	Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust.	The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.
7	Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next	At the time of inspection port hole, platform, and a ladder were found installed on the chimney to

	season of brick kiln.	facilitate the monitoring of air pollutants emitted from the brick kiln.
8	You are hereby directed to send stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter.	A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance.
9	Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln.	The brick kiln has tree plantation in three directions of the premises: East, West, and South. During inspection, representative stated work across all four directions would be completed by July.
10	Brick kiln shall obtain prior approval from the Board before making modifications in production capacity/manufacturing process.	Till the inspection Brick Kiln has not making any modifications in production capacity/manufacturing process.
11	Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution	A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to

	Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time.	Brick Kiln for Compliance.
12	Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel.	At the time of inspection, no prohibited fuel of any kind was found to be in use or stored at the site.
13	Brick Kiln should install lighting arrester as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lighting attack.	A lightning arrester has been installed on the chimney by the brick kiln.
14	The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), so that it may meet stipulated emission standards.	Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found installed at the brick kiln as air pollution control system.
15	Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining Department within 02 months from date of issue of this consent to operate.	A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance.
16	Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect.	Gravity Settling Chamber and a chimney approximately 27.0 meters in height were found

		installed at the brick kiln as air pollution control system. The brick kiln periodically water sprinkling activities within the premises to control dust emissions; this was verified at the time of inspection.
17	Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.	A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance.
18	Brick kiln shall comply the provision of E.P. Act, 1986 and as amended.	A Notice Vide Ref. No. 54/C-167/Brick Kiln/2026, Dated 06-04-2026 has been sent to Brick Kiln for Compliance.
19	This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit.	Upon receipt and verification of a complaint, action will be taken against the brick kiln in accordance with the rules.

12. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.

DEPONENT

VERIFICATION

Verified at Deoria on this 22nd day of April, 2026, that the contents of the above affidavit from paragraphs 1 to 12are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

Ajeet Pradeep Bhoyar
Adv.
22/4/2026

NOTARY
Prem Nath Pandey
DEORIA
GOVT. OF U.P.

4119 Date 22.4.26 A.M./P.M.
Before Administered Oath To Shri Ajeet Bhoyar
Identified by Shri
Who Satisfied By A.P. Bhoyar Adv. Deoria
Examining The Deponent He understands the Contents of affidavit explained to him

PREM NATH PANDEY
Advocate
Notary, Deoria
22/4/26

Annexure- 01

कार्यालय जिलाधिकारी, देवरिया।

संख्या 541 /वाद लि0–2026 दिनांक 20 अप्रैल, 2026

विषयः– माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित **Original Application No. 125/2025** निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू.पी. व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांकः 01.04.2025 के अनुपालन में विषयक।

क्षेत्रीय पर्यावरण अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
महादेव झारखण्डी, आवास विकास कालोनी,
कूड़ाघाट, गोरखपुर।

कृपया उपर्युक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No. 125/2025 निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू.पी. व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांकः 01.04.2025 का संदर्भ ग्रहण करने का कष्ट करें। मा0 न्यायाधिकरण के आदेश दिनांकः 01.04.2025 का अनुपालन समय से नहीं किये जाने के कारण मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष Execution Application No. 2/2026 योजित किया गया है, जिसमें दिनांक 27.01.2026 को मा0 न्यायाधिकरण द्वारा सुनवाई कर आदेश पारित कर सुनवाई तिथि 23.04.2026 को अनुपालन प्रतिशपथ–पत्र दाखिल किये जाने का निर्देश दिया गया है।

अतः उक्त के क्रम में आपको निर्देशित किया जाता है कि प्रश्नगत Original Application No. 125/2025 में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 01.04.2025 के अनुपालन हेतु आप द्वारा क्या कार्यवाही की गयी है, से अधोहस्ताक्षरी को लौटती डाक से अवगत कराना सुनिश्चित करें। साथ ही यह भी निर्देशित किया जाता है कि दिनांक 23.04.2026 के पूर्व अनुपालन प्रतिशपथ–पत्र मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष दाखिल कराया जाना सुनिश्चत करें।

संलग्नकः–उपरोक्तानुसार।

(दिव्या मित्तल)
जिलाधिकारी,
देवरिया।

Annexure-02

पार्श्व चित्रण

क्षेत्रीय कार्यालय - दूरभाष-273937

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

गोरखपुर

संदर्भ संख्या 176 /रना० औ०नी०-24/2003/3 दिनांक 03-2-03

सेवा में,

मेसर्स - मल्टेक पन्ट्स प्रा० लि०
ग्राम-सिसरिया पो०-रामपुर कारखाना
जनपद-देवरिया (उ०प्र०)

विषय : पर्यावरणीय प्रदूषण की दृष्टि से नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में विस्तार/संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण-पत्र निर्गमन।

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक 25.1.03 का संदर्भ से आपके आवेदन पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों (संलग्नक) के समुचित अनुपालक के साथ शर्तें अनापत्ति की जाती है।

1- अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : ग्राम-सिसरिया पो०-रामपुर कारखाना
तहसील-देवरिया
खसरा नं०-285
जनपद-देवरिया (उ०प्र०)

(ख) उत्पादन : 18,000 टन प्रतिवर्ष

(ग) मुख्य कच्चे माल : मिट्टी + धातुमल आधारित 2 प्रतिदिन

(घ) औद्योगिक उत्सर्जन की मात्रा : शून्य

(ङ) प्रयुक्त ईंधन : कोयला 2 प्रतिदिन

उपयुक्त विवरण वस्तु में किसी भी प्रकार के परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2- उद्योग में सभी आवश्यक पत्र, संयंत्र, हरित पट्टिका, जैवमाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।

3- उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करेंगे जब तक कि वह बोर्ड से जल एवं वायु अधिनियम के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई में उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा करा दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्रावधानों के अन्तर्गत के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।

4- उद्योग में परीक्षण उत्पादन के पूर्व इस कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित किया जाय।

६- अनु उत्पाद जिसकी मात्रा ..... से अधिक नहीं होगी। ऐस्टिक टैंक एवं सोक पिट के मार्फत्रे से बोर्ड द्वारा निर्धारित मानकों के अनुसार निस्तारित किया जाएगा। [illegible]

९- प्रदूषण नियंत्रण हेतु प्रस्तावित पुष्टिकरण संयंत्र तथा निर्गोल कार्य पूर्ति के लिए दिए गए आदेश की प्रति इस कार्यालय में दिनांक [illegible] तक अवश्य प्रस्तुत की जाए। [illegible]

एक माह

७- परेनू प्रयोजन से जनित उत्पाद के शोधिकरण हेतु ऐस्टिक टैंक व सोक पिट की स्थापना की जायेगी।

८- आप द्वारा मल्टेड मैटर कम को उत्पादन हेतु एस० पी० एम० निर्देशन आविधान के रूप में ट्रेंच एवं चिमनी के माध्यम से एविटी सीलिंग चैम्बर की स्थापना उत्पादन प्रारम्भ करने से पूर्व कर ली जायेगी।

९- आप द्वारा यह सुनिश्चित किया जाए कि भट्ठे के संचालन की व्यवस्था में चिमनी से जनित उत्सर्जन में एस०पी०एम० का मानक ..... मिग्रा/नार्मल घनमीटर से कम रहे। जिससे परिवेशीय वायु गुणवत्ता में प्रदूषणकारी परिचालकों की मात्रा बोर्ड मानकों के अनुरूप रह सके।

१०- दुर्घटना की स्थिति में बचाव हेतु स्थान पर प्राथमिक चिकित्सा की व्यवस्था की जाय।

११- आप द्वारा उत्पादन करने से पूर्व बोर्ड से सहमति (वायु) प्राप्त कर ली जाये।

१२- भट्ठे की स्थापना इस प्रकार की जाय जिससे भट्ठे से आप के क्षेत्रों का सेक्टर एवं दूरी तथा आबादी आदि की दूरी जिला परिषद की गाइड लाइन के अनुरूप रहे। उक्त के अतिक्रमण किये जाने की दशा में आपका अनापत्ति प्रमाण-पत्र स्वतः निरस्त हो जायेगा।

१३- आप द्वारा जिला परिषद ..... द्वारा प्राप्त साइटेण्ड की प्रति एक माह में इस कार्यालय को प्रेषित की जाये। देवरिया

१४- भट्ठे की स्थापना एवं संचालन से उत्पन्न जन शिकायतें प्राप्त होने पर पतकी-पुष्टि किये जाने की दशा में यह आदेश निरस्त किया जा सकता है।

15. यथा अधिक दो वर्ष तक मान्य है।

कृपया नोट करें कि बोर्ड के किसी भी अधिकार को किये जाने की स्थिति में यह अनापत्ति प्रमाण-पत्र निरस्त कर दिया जावेगा।

द्वारा स्थान दें कि उपर्युक्त लिखित विशिष्टियों एवं [illegible] को प्रयोग में लाकर [illegible] करने पर कोई द्वारा नियंत्र अनापत्ति प्रमाण पत्र निरस्त कर दिया जाएगा। मेरे को अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्टियों में [illegible] के उपयोग द्वारा इस कार्यालय में दिनांक [illegible] तक प्रथम अनुस्मारक आवेदक को भेजा। अनुस्मारक आवेदक प्रेषित की गई अन्यथा अनापत्ति निरस्त कर दी जाएगी।

[illegible]

पृष्ठांकन सं०. [illegible] जिला उद्योग अधिकारी

प्रतिलिपि :-

१ [illegible]

उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

२ महाप्रबन्धक जिला उद्योग केन्द्र [illegible] को सूचनार्थ एवम् अग्रिम कार्यवाही हेतु प्रेषित।

३ [illegible]

४ [illegible]

जिला उद्योग अधिकारी

TRUE TYPED COPY

ANNEXURE-2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

गोरखपुर

पत्रांक सं० 176 / रू० औ०नि०-94/2003

दिनांक: 03-02-03

सेवा में,

मैसर्स _____

ग्राम – नौतनवा, पोस्ट – रामपुर बुजुर्गाना

जनपद – देवरिया (उ०प्र०)

विषय: स्वचालित प्रदूषण की रोकथाम हेतु ईंट भट्ठों को संचालन हेतु अनापत्ति/अनुमति/स्वीकृति प्रदान किए जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक निर्देशों के क्रम में संदर्भित पत्र दिनांक 25.07.03 के संबंध में आपके भट्ठे स्थल का निरीक्षण किया गया तथा इस कार्यालय को यह सूचित किया गया है कि भट्ठे की स्थापना हेतु निर्धारित मानकों एवं आवश्यक शर्तों (मानक) के अनुरूप कार्यवाही के बाद सहमति दी जाती है।

2- संचालन स्वीकृति निम्नलिखित शर्तों/निर्देशों के लिए दी जाती है:-

(क) स्थल : ग्राम नौतनवा, पोस्ट रामपुर बुजुर्गाना,

तहसील – देवरिया,

जनपद – देवरिया (उ०प्र०)

(ख) उत्पादन : 10,00,000 ईंट प्रतिवर्ष

पृष्ठ 2 (टंकित रूपांतरण – यथासंभव मूल अनुसार)

(ग) इस ईंट भट्ठे में गढ़्ढों से प्राप्त मिट्टी का उपयोग किया जायेगा तथा पर्यावरणीय मानकों का पालन किया जायेगा।

(घ) स्वीकृति प्रदान की शर्तें :-

(1) स्थल चयन के समय यह ध्यान रखा जाये कि भट्ठा आबादी क्षेत्र, सार्वजनिक संस्थानों, विद्यालय, अस्पताल आदि से पर्याप्त दूरी पर स्थापित हो।

(2) संचालन के दौरान वायु प्रदूषण नियंत्रण हेतु समुचित प्रबंध किया जाये तथा धुआँ/राख का उत्सर्जन निर्धारित सीमा में रखा जाये।

(3) ईट भट्ठे की चिमनी निर्धारित मानक ऊँचाई की होगी तथा उसका निर्माण स्वीकृत मानक के अनुसार किया जायेगा।

(4) ईंधन के रूप में प्रतिबंधित पदार्थों का प्रयोग नहीं किया जायेगा।

(5) जल प्रदूषण रोकने हेतु अपशिष्ट जल का समुचित निस्तारण किया जायेगा।

(6) परिसर में वृक्षारोपण कराया जायेगा तथा स्वच्छता बनाये रखी जायेगी।

(7) किसी भी दशा में संचालन से स्थानीय निवासियों को अनावश्यक असुविधा न हो, इसका ध्यान रखा जायेगा।

(8) यदि निरीक्षण के समय कोई कमी पायी जाती है तो स्वीकृति निरस्त की जा सकेगी।

पृष्ठ 3 (टंकित रूपांतरण – यथासंभव मूल अनुसार)

(9) यह स्वीकृति केवल प्रदूषण नियंत्रण अधिनियमों के अंतर्गत है। अन्य विभागों से आवश्यक अनुमति/लाइसेंस प्राप्त करना आपकी जिम्मेदारी होगी।

(10) किसी न्यायालय/प्राधिकरण के आदेश की दशा में यह स्वीकृति स्वतः प्रभावहीन मानी जा सकेगी।

(11) इकाई द्वारा किसी प्रकार का विस्तार/परिवर्तन बिना पूर्व अनुमति नहीं किया जायेगा।

(12) निर्धारित मानकों का उल्लंघन पाये जाने पर विधिक कार्यवाही की जायेगी।

(13) यह स्वीकृति निर्धारित अवधि तक मान्य रहेगी, जिसके उपरांत नवीनीकरण आवश्यक होगा।

(14) निरीक्षण हेतु बोर्ड के अधिकारियों को परिसर में प्रवेश एवं अभिलेख परीक्षण की अनुमति दी जायेगी।

(15) ईंट भट्ठे के संचालन से उत्पन्न धूलकणों को नियंत्रित करने हेतु आवश्यक उपाय किये जायेंगे।

(16) परिवहन मार्ग पर जल छिड़काव/सफाई की समुचित व्यवस्था की जायेगी।

(17) श्रमिकों हेतु आवश्यक सुरक्षा एवं स्वास्थ्य सुविधाएँ उपलब्ध करायी जायेंगी।

(18) आदेश का उल्लंघन होने पर स्वीकृति वापस ली जा सकती है।

भवदीय,

क्षेत्रीय अधिकारी

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

गोरखपुर

(10) ईंट भट्ठा संबंधी उपविधियां

7— उक्त कर्मचारी ऐसी जांच करने के पश्चात्, जिसे वह आवश्यक समझे, कूपन को रखकर अपने पास सुरक्षा से तिलान करने के लिये रख लेगा और रसीद टिकट पर अपने हस्ताक्षर करके लौटा देगा ।

8—बोर्ड की ओर से निम्नलिखित सुविधायें मोटर ट्रक लारी अथवा मोटर बस आदि के स्टैण्ड पर की जायेंगी—

(1) भूमि का उचित दशा में रखना,

(2) पानी का पर्याप्त प्रबन्ध,

(3) सफाई का उचित प्रबन्ध,

(4) रोशनी का उचित प्रबन्ध,

(5) सार्वजनिक शौचालय आदि का प्रबन्ध,

(6) यात्रियों के लिए प्रतिक्षालय आदि का प्रबन्ध,

(7) अन्य सुविधायें जो बोर्ड के विचार में प्रयोग करने वालों के हित में हों ।

दण्ड

यू० पी० नगरपालिका अधिनियम, 1916 की धारा 209 (1) द्वारा प्राप्त अधिकारों का प्रयोग करते हुए बोर्ड यह आदेश देता है कि उपनियम 1, 2, 3, 4 एवं 7 का उल्लंघन करने पर आर्थिक दण्ड दिया जायेगा जो कि अधिक से अधिक 500.00 रुपये (पांच सौ रुपये) तक हो सकता है और जब कि उल्लंघन जारी रहे तो प्रथम दण्ड के पश्चात आर्थिक दण्ड उस अवधि तक, जब तक कि उल्लंघन सिद्ध हो, 5.00 रुपये (पांच रुपये) प्रति दिन की दर से दिया जा सकता है ।

शुल्क की अनुसूची "क" जिसके अन्तर्गत प्रत्येक वाहन से देय शुल्क प्रत्येक कलेन्डर दिवस अथवा उसके किसी भाग के लिए वसूल किया जायेगा :

वाहन का नाम	शुल्क की दर प्रति दिवस
	रुपये
1—सवारी वाहक मोटर लारी अथवा मोटर बस	10.00
2—सवारी वाहक मेटाडोर अथवा मिनी मोटर बस	8.00
3—सवारी वाहक मोटर, टैम्पो आदि	5.00
4—माल वाहक मोटर ट्रक अथवा लारी	10.00
5—माल वाहक मोटर टेम्पो आदि	5.00

एम० रामचन्द्रन,
आयुक्त,
मेरठ मण्डल, मेरठ ।

खण्ड—घ—पंचायती राज

13 अक्तूबर, 1992 ई०

सं० 46/21-698-90-92—उत्तर प्रदेश क्षेत्र समिति तथा जिला परिषद् अधिनियम, 1961 की धारा 23 (2) के अन्तर्गत प्रदत्त अधिकारों का प्रयोग करते हुए जिला परिषद्, सहारनपुर ने जनपद सहारनपुर के ग्रामीण क्षेत्रों में ईंट भट्ठा, टाईल्स, खपड़ा, चूना तथा सुर्खी आदि को नियंत्रित एवं नियमित करने के उद्देश्य से निम्नांकित उपविधियां बनाई हैं, जिनकी पुष्टि मैं, एम० रामचन्द्रन, आयुक्त, मेरठ मंडल, मेरठ ने कर दी है, जिन्हे उक्त ऐक्ट की धारा 242 (2) के प्रयोजन हेतु एतद्द्वारा प्रकाशित किया जाता है :

उपविधियां

1—कोई भी व्यक्ति, कम्पनी, पार्टनरशिप फर्म या अन्य संस्था राजकीय विभाग राज्य सरकार द्वारा दिये गये ठेके के ठेकेदार या स्थानीय संस्थाएं आदि जनपद सहारनपुर के ग्रामीण क्षेत्रों में ईंट-भट्ठा, टाईल्स, खपड़ा, चूना व सुर्खी आदि बिना जिला परिषद्, सहारनपुर से लाइसेंस प्राप्त किये न बनायेगा न फूकेगा और न बनवायेगा और न फुकवायेगा ।

2—इन उपविधियों के अन्तर्गत दिया जाने वाला अनुज्ञा-पत्र निम्नलिखित शर्तों पर दिया जायेगा—

(अ) आबादी, सार्वजनिक इमारत, अस्पताल, विद्यालय ऐसी इमारतें अथवा, स्थान, जो ज्वलनशील पदार्थ एकत्र करने के प्रयोग में लाये जाते हों, से ईंट भट्ठा, टाईल्स अथवा खपड़ा चूना व सुर्खी 200 मीटर की दूरी के अन्दर न बनाया या फूंका जायेगा न ही बनवाया या फुकवाया जायेगा ।

(ब) सार्वजनिक, राष्ट्रीय तथा राज्य मार्ग के मध्य से 50 मीटर अन्य मार्गों के मध्य 25 मीटर के भीतर किसी भट्ठे का निर्माण नहीं किया जायेगा और न ईंट टाईल्स, खपड़ा, चूना या सुर्खी आदि फूंका जायेगा और न ईंटा खपड़ा आदि एकत्रित किया जायेगा और न उसके बनाने व निर्माण करने या फूंकने का प्रयत्न किया जायेगा ।

(स) (1) आम के बाग से पूर्व एवं पश्चिम दिशा में ईंटों के भट्ठे की दूरी 1.5 कि०मी० से कम नहीं होनी चाहिए । उत्तर दक्षिण दिशा में यह दूरी 300 मी० से कम नहीं होनी चाहिये ।

(2) उपरोक्त निर्धारित दूरी केवल उन बाग देशी या कलमी बागों पर लागू होगी जिसका क्षेत्रफल अकेले अथवा कई बागों

Annexure -03

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : ORANGE **Application Id : 28548765**

223516/UPPCB/Gorakhpur(UPPCBRO)/CTO/both/DEORIA/2024 **Date: 09/10/2024**

To,

M/s

MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD

Vill- Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria,DEORIA,

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD** located at **Vill- Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria,DEORIA,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD **granted for the period from 09/10/2024 to 31/07/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Bricks-20000/Day	20000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Chimney	Wood/Coal	01	Particulate Matter	27 Mtr.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	27 Mtr.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-

compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for existing source of emission and production of 20,000 bricks/day in name of MS MAHAVEER BRICKS FIELD OLD NAME SHAKUNTALA BRICKS FIELD, Araji No. 985, Vill- Sirsiya, Tappa- Patna, Pargana- Shahjahanpur, Tehsil- Sadar, Distt- Deoria.
2. Minimum 20% bio-briquette shall be used in place of coal as a fuel.
3. Solid waste generated from the brick kiln shall be disposed off in such a manner that river, surface water sources or ground water should not be polluted.
4. Proper arrangements/steps should be made by brick kiln for suppression of dust from moving area around the main brick kiln (i.e. brick soling/pavement, water sprinkling etc.).
5. The brick kiln shall ensure conversion of natural draft to induced draft brick kiln(with Rectangular kiln shape and ZIG-ZAG brick setting) at the earliest in compliance of directions issued by CPCB vide letter no.

IPC-V(SSI)/Brick Kiln/2017 dated 27/06/2017.

6. Proper arrangement should be made by the brick kiln for controlling the accumulation of fine dust.
7. Brick kiln shall make monitoring arrangement platform/port hole/ladder attached to stack as per CPCB emission regulation part-III before started next season of brick kiln.
8. You are hereby directed to send, stack & ambient monitoring report from NABL Laboratory within one month from the issue of this letter.
9. Brick kiln shall ensure adequate plantation for development of green belt around the periphery of the brick kiln.
10. Brick kiln shall obtain prior approval from the Board before making modifications in production capacity/manufacturing process.
11. Brick kiln shall abide by the directions given by Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board, State Pollution Control Board, MoEF & C.C. for protection and safeguard of Environment from time to time.
12. Brick Kiln will not use spent organic solvent, oily residue, pet coke, filter press cake, plastic, rubber, leather cutting as fuel.
13. Brick Kiln should install lighting Arrestor as per the PWD norms or any other standard design for the brick kiln to avoid the damage to stack caused due to lighting attack.
14. The brick kiln should regularly operate and maintain Air Pollution Control System (APCS), So that it may meet stipulated emission standards.
15. Brick kiln shall provide permission to this office issued by Zila Panchayat & Mining Department within 02 months from date of issue of this consent to operate.
16. Brick kiln shall be operated in such a manner that Ambient Air quality should not be adversely affect.
17. Brick kiln shall comply the provision of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981.
18. Brick kiln shall comply the provision of E.P. Act, 1986 and as amended.
19. This C.T.O. will be cancelled or revoked if any valid complaint received to this office against the Brick kiln unit.

AJEET KUMAR SUMAN
Digitally signed by AJEET KUMAR SUMAN
Date: 2024.10.09 13:38:32 +05'30'

Regional Officer

Copy to:

CEO 6 : UPPCB, Lucknow.

AJEET KUMAR SUMAN
Digitally signed by AJEET KUMAR SUMAN
Date: 2024.10.09 13:38:55 +05'30'

Regional Officer

Annexur-04

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोरखपुर
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, GORAKHPUR

पत्रांक: 92 / सी०- 402/ O.A.No- 125/2025/2026 दिनांक: 20.04.2026

सेवा,

जिलाधिकारी महोदया,
जनपद– देवरिया।

विषय– माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 125/2025 निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू0पी0 व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 01.04.2025 के अनुपालन में विषयक।

महोदया,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। सादर अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 125/2025 निर्मल कुमार त्रिपाठी बनाम स्टेट ऑफ यू0पी0 व अन्य में मा0 न्यायाधिकरण द्वारा पारित आदेश दिनांक 27.01.2026 के अनुपानल में मेसर्स महावीर ब्रिक फील्ड, ग्राम– सिरसिया, तहसील–सदर, जनपद– देवरिया का निरीक्षण पूर्व में दिनांक 02.04.2026 को किया जा चुका है। निरीक्षण आख्या की प्रति समस्त संलग्नकों सहित आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।

अग्रेतर यह भी अवगत कराना है कि उक्त निरीक्षण आख्या की प्रति श्री भंवर पाल सिंह जादौन, शासकीय अधिवक्ता, राष्ट्रीय हरित अधिकरण के सहायक अधिवक्ता श्री जिनेन्द्र को दिनांक 19.04.2026 को आपकी तरफ से प्रतिशपथ पत्र तैयार करने हेतु प्रेषित किया जा चुका है।

सादर प्रेषित।

कृते क्षेत्रीय अधिकारी

प्रतिलिपि– निम्नलिखित को सूचनार्थ सादर प्रेषित।

1. मुख्य पर्यावरण अधिकारी (वृत्त–6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. मुख्य विधि अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।

कृते क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गोरखपुर Annexure-05
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, GORAKHPUR

पत्रांकः 54/ क्षी०-167/ई०प्र०/2026 दिनांकः 06-04-26

सेवा में,

मेसर्स महावीर ब्रिक्स फील्ड,
ग्राम– सिरसिया, तप्पा-- पटना, परगना– शाहजहाँपुर,
तहसील– सदर,
जनपद– देवरिया।

विषय– निर्गत सहमति (जल एवं वायु) में अधिरोपित विशिष्ट शर्तो के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। आपके ईंट भट्ठे को राज्य बोर्ड के संदर्भ सं0 223516/UPPCB/Gorakhpur (UPPCBRO)/CTO/Both/Deoria/2024 दिनांक 09.10.2024 के माध्यम से दिनांक 31.07.2029 तक की अवधि हेतु सशर्त सहमति (जल एवं वायु) निर्गत किया गया हैं। आप द्वारा निर्गत सहमति में अधिरोपित विशिष्ट शर्तो की अनुपालन आख्या इस कार्यालय को प्रेषित नहीं की गयी है।

अतः आपको निर्देशित किया जाता है कि निर्गत सहमति दिनांक 09.10.2024 में अधिरोपित विशिष्ट शर्तो की अनुपालन आख्या इस कार्यालय को अविलम्ब प्रेषित करना सुनिश्चित करें।

भवदीय,

(आशुतोष चौहान)
क्षेत्रीय अधिकारी

प्रतिलिपि– मुख्य पर्यावरण अधिकारी (वृत्त–6), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ।

क्षेत्रीय अधिकारी

o/c